

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-13/2006 in  
OA-1446/2004

New Delhi this the 27<sup>th</sup> day of April, 2006.

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)  
Hon'ble Mrs. Chitra Chopra, Member(A)

1. Sh. Suresh Kumar,  
S/o Sh. Sita Ram,  
R/o H.No.123, Nai Awadi,  
Railway Road, Rewari.
2. Rajesh Kumar  
S/o Sh. Ram Kishan
3. Dharambir  
S/o Sh. Kishan Lal
4. Lakhman Lal  
S/o Sh. Keshu Ram
5. Manoj Kumar  
S/o Sh. Tribhuwan Dev
6. Khusi Ram  
S/o Tula Ram
7. Jitender Kumar  
S/o Sh. Bhagat Raj
8. Babu Lal,  
S/o Sh. Kalu Ram
9. Rajesh Misra  
S/o Sh. Shyam Sunder

Petitioners

All are resident of Vill. & P.O. Gokalgarh, Distt. Rewari (Haryana).

(through Sh. Yogesh Sharma, Advocate)

Versus

1. Sh. B.N. Mathur,  
Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.

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2. Sh. S.B. Bhattacharya,  
General Manager,  
North-Western Railway,  
Jaipur.

3. Sh. J.K. Jain,  
Divisional Railway Manager,  
North-Western Railway,  
Bikaner. .... Respondents

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)  
Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)

Learned counsel for the respondents has submitted that the respondents have already implemented the order of this Tribunal dated 10.01.2005 passed in OA-1446/2004.

2. Learned counsel of the petitioner has submitted that in view of the order passed by the respondents, he does not press the present Contempt Petition but seeks leave to seek redressal of his grievance if still survived, in accordance with law.

3. Since the respondents have passed orders implementing the order of the Tribunal, we are of the view that the present Contempt Petition should not proceed any further. Accordingly, it is dismissed. Notices are discharged. However, leave is granted to the petitioners to seek remedy for redressal of their grievance if still survived, in accordance with law

*Chitra Chopra*  
(Chitra Chopra)  
Member(A)

*M.A. Khan*  
(M.A. Khan)  
Vice-Chairman(J)

/w/